

KHWAJA INAIT ULLAH: Can any Indian film producer go to Russia and make such films of Russia and exhibit them in India and other countries?

SHRIMATI LAKSHMI MENON: This -does not arise from the question.

SHRI T. S. PATTABIRAMAN: Will the Government of India, in fairness, request the Soviet Government to show also the industrial and other progress made by India?

SHRI JAWAHARLAL NEHRU: Iow •can we ask another Government to make a film of a particular type? It is for us to do it. If the other Government takes pictures and we object to them, we object to them. We cannot ask them to take pictures of a particular type, like that of our Sindri factory and show them there.

INSTALLATION OF BROADCASTING STATION AT POONA

•372. SHRI T. R. DEOGIRIKAR: Will the Minister for INFORMATION AND BROADCASTING be pleased to state:

(a) what progress has so far been •made with regard to the installation of a broadcasting station at Poona: and

(b) how long it will take to start the station?

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) Accommodation for studios -and offices has been acquired. Construction of building for transmitter and receiving centre and shifting of equipment to Poona is being taken in hand.

(b) It is hoped that the Station will be able to start functioning within approximately six months.

SHRI T. R. DEOGIRIKAR: May I know whether any preliminary arrangements have been made, such as appointment of staff, etc.. at the centre?

DR. B. V. KESKAR: All steps that are necessary to make the station function will generally be taken in hand, but not necessarily just now; they might be taken a few days later. But it will be done in right time.

SHRI T. R. DEOGIRIKAR: What is the estimated expenditure for running the station?

DR. B. V. KESKAR: I will not be able to say that offhand, because every station's budget is separate. It depends on its importance and the staff that is employed there. I will not be able to say anything at this stage

IMPORT DUTY ON COPRA

*373. SHRI E. K. IMBICHIBAVA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the Governments of Madras and Travancore-Cochin have requested the Central Government to increase the import duty on copra:

(b) whether Government have consulted the Central Coconut Committee regarding the import of copra: and

(c) if the reply to part (b) be in the affirmative what views have been expressed by the Central Coconut Committee in the matter?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No such request has been received lately. In January 1952 a representation was received from the Government of Travancore-Cochin against the reduction of duty effected then.

(b) No, Sir.

(c) Does not arise.

SHRI K. C. GEORGE: Is the Government aware that in the absence *ni* an import duty on copra, the coconut oil industry in Travancore-Cochin is in the doldrums?

SHRI D. P. KARMARKAR: No. Our information is otherwise. Our information is that the price of coconut oil in March 1952 was Rs. 1,648 per ton and the price in March 1953 was Rs. 1,887 per ton.

SHRI K. C. GEORGE: Is the Government aware that due to competition from importers of Ceylon copra, the producer of coconut in Travancore-Cochin is at a disadvantage? Is it not a fact that on account of import of Ceylon copra the producers in Travancore-Cochin do not get a fair price for their commodity?

SHRI D. P. KARMARKAR: As I said, the price which obtains now is Rs. 1,887 per ton, which Government consider to be a little more than adequate.

INDO-KASHMIR AGREEMENT

*239†- SHRI S. MAHANTY: Will the PRIME MINISTER be pleased to state how many of the provisions of the Indo-Kashmir Agreement of July, 1952, have been implemented by the Government of Kashmir so far?

THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): The following action has been taken:

(i) A public Notification has been issued amending the definition of the term "The Government of the State" in the Explanation in clause (1) of article 370 of the Constitution.

(ii) An Order has also been made by the President providing that the term 'Rajpramukh' in the provisions of the Constitution applicable to the State means the Sadar-i-Riyasat; and making certain other consequential changes.

(iii) The President has been pleased, on the recommendation of the Legislative Assembly of the State, to recognise Yuvraj Karan Singh as the Sadar-i-Riyasat.

These steps have been taken in pursuance of the agreement arrived at by the Government of India with the Jammu and Kashmir Government. The terms of the Agreement have also been accepted by the State Constituent Assembly by a Resolution. The part of the Agreement that has yet to be im-

†Postponed from T^elilarch 19537 ""*

plemented will have to find a place in the new Constitution of the State. The Constituent Assembly of the State is engaged at present in dealing with this matter.

SHRI S. MAHANTY: May I know how many provisions of the Indo-Kashmir Agreement of last year remain yet to be implemented?

SHRIMATI LAKSHMI MENON: The rest of the Agreement. What has been implemented has been read out.

SHRI S. MAHANTY: May we have the answer? It is no good evading the issue. We want to know how many provisions remain yet to be implemented. We have heard about the provisions which have been implemented. What are the provisions which remain yet to be implemented?

SHRIMATI LAKSHMI MENON- The provisions regarding citizenship, fundamental rights, the emergency powers of the President, the President's power to commute death sentences, etc. will have to form part of the Constitutions of the State of Jammu and Kashmir.

SHRI S. MAHANTY: Am I to understand that the agreement relating to the abolition of His Highness's Judicial Board and the extension of the jurisdiction of the Supreme Court has been accepted by the Kashmir Government?

SHRIMATI LAKSHMI MENON- Yes, the whole agreement has been accepted by the Kashmir Government. Sheikh Abdullah has said in his speeches at Hyderabad, Bangalore and Delhi and other places that his Government, has already ratified the agreement. The agreement has been ratified by the Indian Parliament and by the State Constituent Assembly. The question of going back on the agreement does not and cannot arise.

SHRI H. N. KUNZRU: Sir, may I know whether that part of Constitution which relates to Fundamental Rights, will be extended to the people of Kashmir in accordance with this Agreement: of July 1952?